### GOVERNMENT OF INDIA MINISTRY OF COMMERCE & INDUSTRY (DEPARTMENT OF COMMERCE)

# LOK SABHA UNSTARRED QUESTION NO. 516 TO BE ANSWERED ON 16<sup>th</sup> SEPTEMBER, 2020

## **MISCLASSIFICATION OF EXPORT ITEMS**

#### 516. SHRI RAVNEET SINGH BITTU:

Will the Minister of COMMERCE & INDUSTRY (वाणिज्य एवं उद्योग मंत्री ) be pleased to state:

- (a) whether it is a fact that there are increasing cases of misclassification of items by the importers as 'Others';
- (b) if so, the details thereof, sector-wise and the action taken against the defaulting importers:
- (c) whether the Government is planning to curb import of uncategorised items and impose requirement of special licences for them and take other related measures;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

## ANSWER

# वाणिज्य एवं उद्योग मंत्री ( श्री पीयूष गोयल ) THE MINISTER OF COMMERCE AND INDUSTRY (SHRI PIYUSH GOYAL)

(a) to (e): About one fourth of India's total imports are under the 'Others' category of Indian Trade Classification (Harmonized System) [ITC (HS)], 2017, Schedule – I (Import Policy). Accordingly, Government has initiated a review of the imports under 'Others' category and advised Trade and Industry to accurately mention the specific ITC (HS) code of the item sought to be imported while filing the Bill of Entry. In addition to efforts being made by the Government, trade advisories were issued requesting importers to propose separate new ITC (HS) codes where no such codes exists for a specific item. As part of this initiative, the Finance (No.2) Act, 2019 dated 1st August, 2019 created new specific ITC (HS) codes for a number of items, which were earlier in the 'Others' category.

Matters related to mis – classification of export-import items are dealt with by the Customs Authorities under the relevant provisions of law.

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